

Mohit Tiwari Vs State Of Madhya Pradesh

Court: Madhya Pradesh High Court (Gwalior Bench)

Date of Decision: Feb. 20, 2023

Acts Referred: Code Of Criminal Procedure, 1973 " Section 482

Hon'ble Judges: Deepak Kumar Agarwal, J

Bench: Single Bench

Advocate: Amit Kumar Goswami, Sushant Tiwari

Final Decision: Disposed Of

Judgement

Deepak Kumar Agarwal, J

This petition under Section 482 of Cr.P.C. has been filed by the applicant by which prayer has been made for extension of time to surrender the

applicant before the trial Court as directed by the Co-ordinate Bench of this Court as well as this Court vide order dated 14/12/2022 and 18/01/2023

passed in M.Cr.C.Nos.56438/2022 & 2521/2023 respectively in which the applicant has to surrender before the trial Court on or before 20/01/2023

and 20/02/2023.

On going through the petition, it is mentioned by the petitioner that the new girl child was born on 31/12/2022 and she is suffering from lungs infection,

fever and cold and she is in P.I.C.U. In this regard, he has filed all medical documents. Applicant has to take care of his girl child, therefore, he prays

for extension of further one month's time to surrender before the trial Court.

Considering the facts and circumstances of the case, the petition is allowed. The period of surrender is extended for 20 days. The applicant is directed

to surrender before the trial Court on 12/03/2023 and trial Court shall submit the surrender report before this Court.

With the aforesaid direction, this petition stands disposed of.

Certified copy as per rules.